



% 09.12.2009

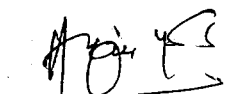
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Present: Mr. Satyen Sethi, Adv. for the appellant.

+ ITA No.1306/2009

The learned counsel for the appellant submits that since application of the appellant under Section 154 (2) has been allowed by the Income Tax Appellate Tribunal, this appeal has become infructuous.

This appeal is dismissed as withdrawn.


A.K. SIKRI


SIDDHARTH MRIDUL

December 09, 2009

pmc